

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

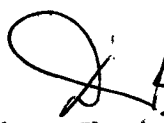
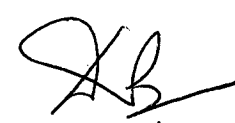
ORDER SHEET
APPLICATION NO. 120 OF 1998

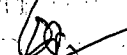
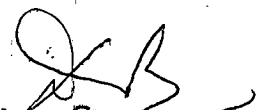

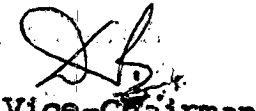

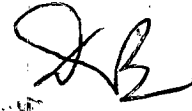
Applicant(s) Shri Kamala Kanta Das & ORS

Respondent(s) Union A India & ORS

Advocate for Applicant(s) Mr. J.L. Sarkar
Mrs. N.D. Goswami

Advocate for Respondent(s) Mr. G. Sarmā, G. Sarma,
Addl. C.G.S.C

Notes of the Registry	Date	Order of the Tribunal
<p>This application is in form and within time C. P. of R. 50/- deposited vide IPO/ED No 029841 dated 30.5.98 For Dy. Registrar 2/8/98</p> <p>Requisite 3 copies have been filed. 2/8/98</p>	<p>8.6.98 (1)</p> <p>pg</p> <p>12.6.98 (2)</p>	<p>Heard Mr J.L.Sarkar, learned counsel appearing on behalf of the applicants. Mr G. Sarmā, learned Addl. C.G.S.C to take instruction in this matter.</p> <p>Mr Sarkar also prays for an interim order. Mr Sarmā submits that he has no instruction.</p> <p>List on 12.6.98 for admission. Till then status quo as on today shall be maintained.</p> <p style="text-align: right;"> Vice-Chairman</p> <p>On the prayer of the learned counsel for the parties let this case be listed on 18.6.98.</p> <p style="text-align: right;"> Vice-Chairman</p>

Notes of the Registry	Date	Order of the Tribunal
	18-6-98 (3) lm 22/6	Case is adjourned till 23-6-98 for Admission.  Member  Vice-Chairman
f.l. comply order dtd 23-6-98 <u>25.6.98</u> Service of Notice has been received on behalf of all respondents Mr. B.C. Paul, C.G.M.T. on 23.6.98.	23.6.98 (4) pg 24/6 16.7.98 ✓	Issue notice on the respondents to show cause as to why this application should not be admitted. Notice is returnable by 3 weeks. List on 16.7.98 for show cause and admission. Status quo shall be maintained.  Member  Vice-Chairman
<u>25.6.98</u> Copy of order dtd 23.6.98 issued to the counsel of respondents.		Heard Mr J.L. Sarkar, learned counsel for the applicants. The application is admitted. Mr Sarkar prays for an interim order. Mr G. Sarma, learned Addl. C.G.S.C. submits that he has no instructions. Issue notice returnable by four weeks to show cause why the prayer for interim order should not be granted. List it on 13.8.98.
<u>20.7.98</u> Notice issued to the respondents vide D.No. 1991-93 dt. 20.7.98	nkm	 Member  Vice-Chairman

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CA 120/98

Notes of the Registry	Date	Order of the Tribunal
<p>1) Service Reports are still awaited.</p> <p>2) No. show cause has been filed.</p> <p>12/8</p>	<p>13.8.98</p> <p>6</p> <p>pg</p> <p>18/8</p>	<p>On the prayer of Mr G.Sarma, learned Addl.C.G.S.C the case is adjourned to 20.8.98.</p> <p><i>[Signature]</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>
<p>1) Service Reports are still awaited.</p> <p>2) No. show cause has been filed.</p> <p>19/8</p>	<p>20.8.98</p> <p>pg</p>	<p>Two weeks time allowed on the prayer of Mr G.Sarma, learned Addl.C.G.S.C for filing of written statement.</p> <p>List on 7.9.98 for order.</p> <p><i>[Signature]</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>
<p>2.9.98</p> <p>Notice duly served on report No. 3. A.D. Kard kept it in</p> <p>11/8/98</p>	<p>7-9-98</p> <p>18-9-98</p>	<p>There was a reference. Adm'd to 18-9-98.</p> <p><i>[Signature]</i></p> <p>Case is adjourned to 21-10-98.</p>
<p><i>[Signature]</i></p> <p>No. W/S has been filed.</p> <p>4/9</p> <p>Notice duly served on R. No. 3.</p> <p>2) NO. W/S has been filed.</p>	<p>21.10.98</p> <p>trd</p>	<p>By order</p> <p>Mr. G.Sarma, learned Addl. C.G.S.C. prays for adjournment to receive instructions, The counsel for the applicant does not oppose the prayer. Accordingly the case is adjourned for two weeks. Fix</p> <p><i>[Signature]</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>
<p>19/9</p> <p>No. W/S has been filed.</p>	<p>5.11.98</p>	<p>Two weeks time is allowed for filing of written statement on the prayer of Mr G.Sarma, learned Addl.C.G.S.C.</p> <p>List on 26.11.98 for written statement and further orders.</p>
<p>20.10</p> <p>No. W/S has been filed.</p> <p>3/11</p> <p>No. W/S has been filed.</p> <p>25/11</p>	<p>pg</p>	<p><i>[Signature]</i> Vice-Chairman</p>

Notes of the Registry	Date	Order of the Tribunal
<p>No. Wts have not been filed. 24/22.3.99</p>	<p>26.11.98</p>	<p>Present: Hon'ble Justice Sri D.N. Baruah, Vice-Chairman.</p> <p>Written statement has not been filed. No further time should be granted. The case will proceed without written statement.</p> <p>List on 23.3.99 for hearing.</p> <p><i>[Signature]</i> Vice-Chairman</p>
<p>24.3.99 Written Statement has been filed by the respondents No. 1, 2, 3.</p>	<p>pg 27/11 23-3-99</p>	<p>On the prayer of counsel for the parties case is adjourned to 22-4-99, for hearing.</p> <p><i>[Signature]</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>
<p>21-4-99 Written Statement has been filed.</p>	<p>lm 24/3/99 22.4.99</p>	<p>On the prayer of the counsel for the parties the case is adjourned till 3.6.99.</p> <p><i>[Signature]</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>
<p>19-5-99 Wt statement has been filed.</p>	<p>23/4/99 20-5-99</p>	<p>Mr. M. Chanda learned counsel for the applicant and Mr. A. Deb Roy, learned Sr. C.G.S.C. for the respondents.</p> <p>Division Bench is not available. Case is adjourned to 7-7-99 for hearing.</p> <p><i>[Signature]</i> Member</p>
<p>6-7-99 Written Statement has been filed.</p>	<p>lm 21/5/99 7-7-99</p>	<p>Heard in part. List for hearing on 12-7-99 as first item.</p> <p><i>[Signature]</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>

Notes of the Registry	Date	Order of the Tribunal
	12.7.99	<p>Heard in part. Let this case be listed for further hearing on 14.7.99.</p> <p><i>[Signature]</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>
nkm	14.7.99	<p>Part heard. List for further hearing tomorrow, 15.7.99.</p> <p><i>[Signature]</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>
nkm	15.7.99	<p>List on 9.8.99 for final order.</p> <p><i>[Signature]</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>
pg	9-8-99	<p>List on 19-8-99 for final order.</p> <p><i>[Signature]</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>
<p>18-8-99 Written statement by Sena f.w.</p> <p><i>[Signature]</i> 18/8</p>	<p>1m</p> <p><i>[Signature]</i> 10/8/99</p>	<p>There was a reference Adjand to 31.8.99 for final order.</p> <p><i>[Signature]</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>
	31.8.99	<p>Heard the learned counsel for the parties. Hearing concluded. Judgment delivered in open court, kept in separate sheets. The application is disposed of. No order as to costs.</p> <p><i>[Signature]</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>
nkm		

[Handwritten initials]

Notes of the Registry	Date	Order of the Tribunal